

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.40
(IB)-542(PB)/2022

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Shree Bankey Behari Exports Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Shashwat Parihar, Mr. Dhruva Vig, Mr. Deepanshu Badiwal, Advs. along with Mr. Rohit Sehgal, Liquidator in person

For the Respondent : None appeared.

ORDER

IA-2807/2023

Ld. Counsel Mr. Shashwat Parihar appeared on behalf of the Liquidator along with Liquidator Mr. Rohit Sehgal (appearing in person)

It is stated that an additional affidavit has been filed, however the same is not available on the DMS portal. Ld. Counsel is directed to cure the defects and upload the same on the DMS portal.

Await the appearance of the Respondent.

At request, list the matter for a physical hearing **on 24.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)